

HIGH COURT FOR THE STATE OF TELANGANA

MAIN CASE No: *SUO MOTU* WRIT PETITION (PIL) No.2 of 2024

PROCEEDING SHEET

S. No.	DATE	ORDER	OFFICE NOTE
	23.04.2024	<p><u>CJ & JAK, J</u></p> <p>This writ petition has been registered on the basis of a communication addressed to the Executive Chairman of Telangana State Legal Services Authority, which was sent on the basis of a news item dated 28.03.2024 published in an English daily <i>namely</i> Times of India.</p> <p>The grievance pertains to dumping of construction debris and sand into lakes <i>namely</i> Jalpally and Umda Sagar in Chandrayangutta, Hyderabad.</p> <p>Issue notice.</p> <p>Smt. B.Mohana Reddy, learned Government Pleader for Municipal Administration and Urban Development Department takes notice on behalf of respondent No.2.</p> <p>Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue Department takes notice on behalf of respondents No.4, 10 & 11.</p> <p>Mr. Ch.Jayakrishna, learned counsel representing Mr. K.Ravinder Reddy, learned Standing Counsel for Greater Hyderabad Municipal Corporation accepts notice on behalf of respondents No.5 and 7.</p>	<p>Note: Transferred to (i/o) folder before corrections, if any. B/o lur</p>

Ms. T.V.Sudha, learned counsel representing Mr. V.Narasimha Goud, learned Standing Counsel for Hyderabad Metropolitan Development Authority (HMDA) takes notice on behalf of respondent No.6.

Ms. Vakeel Manjula, learned counsel representing Mr. C.H.Jagannath Rao, learned Standing Counsel for Municipalities accepts notice on behalf of respondent No.8.

Issue notice to the remaining respondents.

CJ (AAJ)

JAK, J

LUR